2063. [Transferred to 19th March, 1993]

### Filling up of vacancies in M.P. High Court

- 2064. SHRÍ SURESH PACHOURI: Will the PRÍME MINISTER be pleased to state:
- (a) whether it is a fact that in December, 1992 the Jabalpur bench of the Madhya Pradesh High Court had given a direction for filling up of the vacancies of Judges in Madhya Pra 'esh High Court to the Central Government;
- (b) if so, what are the details thereof; and
- (c) what action was taken by Government on the said direction with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c) Information is being collected and will be laid on the Table of the House.

#### Free Legal Aid Scheme

# 2065. SHRI RAMENDRA KUMAR YADAV 'RAVI': SHRI MD. SALIM:

Will the PRIME MINISTER be pleased to state:

- (a) the details of guidelines issued to the State for providing legal aid to the poor under the Free Legal Aid Scheme;
- (b) the list of Free legal cells with the number of persons assisted and the funds allocated under the Scheme during 1991-92 and 1992-93, state-wise;
- (c) whether Government have evolved any scheme to strengthen the Free Legal Aid Scheme and widen its scope; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ); (a) The Central Government has constituted a High Powered Committee known as the

Committee for Implementing Legal Aid Schemes (CILAS) vide Resolution dated 26th September, 1980 to formulate in detail and implement comprehensive Legal Aid Schemes on uniform basis.

The CILAS formulated a Model Scheme which contains infrastructure of the Legal Aid organisations. This Model Scheme was forwarded to the State Governments for adoption with , such modifications as the local conditions may warrant.

According to Model Scheme, any person whose annual income from all sources does not exceed Rs. 6,000/-, is entitled for legal aid.

This limitation as to income, is however, not applicable in case of persons belonging to Scheduled Castes, Scheduled Tribes, Vimukta Jatis, Nomadic Tribes, women and children.

- (b) The following Statements containing information, Sale-wise, are attached:
  - (i) Statement I showing the Legal Aid Committees Cells set up in the States and Union Territories; (See below)
  - (ii) Statement II showing the number of persons assisted through legal-aid and advice during the financial years 1991-92 and 1992-93 out of State funds: (See below) and
  - (iii) Statement III showing the funds allocated by the respective State Government to the State Legal Aid & Advice Boards during the financial years 1991-92 and 1992-93. (See below)
- (c) and (d) The Legal Services Authorities Act, 1987 not only enlarges the categories of persons who can be provided free legal aid and advice irrespective of their income ceiling but also enhances the income ceiling from Rs. 6,000/- to Rs. 9,000|- upto High Court and from Rs. 9,000 |- to Rs. 12,000 - for Supreme Court cases or such other amount as may be prescribed by the Central Government. The Act has not yet been enforced, as the Amendment Bill, having been passed by the Rajya Sabha is pending consideration of the Loka Sabha.

#### Statement-I

# LEGAL AID COMMITTEES/CELLS SET UP IN THE STATES AND UNION TERRITORIES

(Based on the information received from state Legal Aid and Advice Boards)

<b>S.N</b> o.	Name of the State B	oard				Committees/Cells set up
 1	Andhra Pradesh .				_	24
2	Arunachal Pradesh.	•		٠	-	No separate Legal Aid Cells set up in Aruna- chal Pradesh, District Authorities are provi ding legal-aid to the poor and needy per- sons.
3	Assam		•			No Legal Aid Cell. There are Legal Aid Committees in the District and Sab -Divn. level.
4	Bihar					78
5	Goa	-		-		No Legal Aid Cell has been set up. No need has been felt for setting of such cells since the size of the State is small and the Board caters to the need of the economically and socially backward section of the society.
6	Gujarat			-	,	172
7	Haryana					32
8	Himachal Pradesh					53
		:-	•	•	•	59
9		11 .	•	•	•	
10	Karnataka	•	-	•	•	140
11	Kerala	•	-	-	•	74
12	Madhya Pradesh					59
13	Maharashtra .					303
14	Meghalaya					5
15	Mizoram					·1
16						62
_			,			45
17	•-	•	٠	•	•	185
18			•	•	•	· <del>-</del>
19			•	•	٠	263
20	-		•	-	•	10 65
21		•	•		•	52
22 23	· · · · · · · · · · · · · · · · · · ·		•	•	•	No legal Aid Cell has been set up.
24			-			To.
2:	<b>-</b>					. Do.
26						2 Committees & 2 Centres
27						. 1
2						. 7

to Questions

# Statement -II

The number of persons assisted through legal Aid and Advice during the financial year 1991-92 and 1992-93 out of State Funds.

(Based on the information received from State Legal Aid & Advice Boards, as on 1-12-1992)

S.No.	Name of the	Union	Terri	tory	No. of	No. of persons assisted during				
							1991-92	2	1992-93	
1	Andhra Prad	lesh	,				. 1543		907	
2	Arunachal Pr	radesh		٠.			484		366	
3	Assam .						118		Not availal	le
	·Bihar .						376		Do	
- 5	Goa .				•	-	30		25	
6	Gujarat						1422		695 (Upto D	ct. 92)
7	Haryana									
- Σ,								<del></del>		
								4098		
8	Jammu and I	Kashmi	r.				. 856		160	
9	Karnataka						37013		9370	
10	Kerala .						. Not av	ailable		
11	Madhya Prad	lesh .	-	-			47274		13302	
12	Maharashtra						25000		Not availab	le .
13	Mizoram			-			378		329	
14	Oriassa .						5719		2172	
15	Punjab .			, •	. •				••	
								<b>2</b> 61		-,
16	Rajasthan .						1840		527	
	Sikkim						16		18:	e
	Tamil Nadu .						47476		29034 (upto 6	Oct. 92.
	Uttar Pradesh						340331		93612	
	Andaman & N		Island	s .				44.		: · ·
_~ (				,	٠				<u> </u>	4.45
21 I	Delhi .						2436	10	1605	
22 E	Pondicherry						1553		1092	

## Statement 111

The funds allocated by the respective State Government to the State Legal Aid Advisse Boards during the financial years 1991-92 and 1992-93, State-wise.

(Based on the information received from State Legal Aid & Advice Boards)

S. N	o. Name of	the Sta	te		Funds allocated by State Govt. durin				
J. 1.	o. reame or	inc bta			1991-92	1992-93			
1.	Andhra Prac	lesh		_				<b>10,00,0</b> 00	10,00,000
2.	Arunachal P	radesh						3,35,547	<b>3,90,</b> 015
3.	Assam .							1,00,000	No funds allotted
4.	Bihar .	-							••
								14.00	0,000
5.	Goa					-		15,000	15,000
6.	Gujarat .							16,00,,000	14,19,000
7.	Haryana .					•		8,7 <b>7,000</b>	10,44,000
8.	Jammu and	Kashmi	ir .						• •
								7.61	
9.	Karnataka		,	_	•			48,82,000	51,26,000
10.	Kerala .							86,750	No funds allocated
11.	Madhya Pra	desh	•					29,62,032	Not provided
12.	Maharashtra				-		-	37,33,000	43,18,000
3.	Mizoram .							. 3,50, <b>0</b> 00	4.00,000
4.	Orissa .	•	•				٠	10,10,000	8,00,000
5.	Punjab .				•			16,03,000	18,13,000
6.	Rajasthan .							5,0 <b>0,000</b>	<b>5,00,0</b> 00
17.	Sikkim .	-			-	-		1,00,000	1,00,000
18,	Tamil Nadu	•			-	,		91,00,000	91,00,000
19.	Uttar Prades	h,			-			54,40,000	53,65,576
20.	Andaman &	Nicoba	ır İslan	ds				1,00,000	1,00,000
21.	Delhi .							12,00,000	17,00,000